

\ ITEM NO.31

COURT NO.8

SECTION IIA

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)...../2015  
CRLMP No(s). 1865/2015

(Arising out of impugned final judgment and order dated 29/09/2014  
in CRR No. 479/2013 passed by the High Court Of Bombay)

MANOHAR SADASHIV THORVE & ORS.

Petitioner(s)

VERSUS

PANDHARINATH TUKARAM RAUT & ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 12/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Vijay Kumar,Adv.  
Ms. Aparna Jha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

In view of the request made in the letter circulated on behalf  
of the petitioner, list the matter after a week.

(NARENDRA PRASAD)  
COURT MASTER

(SHARDA KAPOOR)  
COURT MASTER

Signature Not Verified

Digitally signed by  
Narendra Prasad  
Date: 2015.02.13  
18:46:38 IST  
Reason: